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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. NO. 170 OF 2013
Cuttack, this the 6th day of April, 2013

CORAM

HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

.....
SMT. Uma Ghadei,
aged about 54 years,
W/o. Late Narayan Ghadei,
At/P.O.- Dhanamera Street,
Near Aska Road, Berhampur,
Dist-Ganjam, Odisha

...Applicant

(Advocate(s) : M/s. J.K.Panda, S.Mohanty)

VERSUS

Union of India Represented through

1. The Secretary,
Ministry of Human Resources Development,
Central Secretariat,
New Delhi.
2. Kendriya Vidyalaya Sangathan, represented through
The Commissioner,
Kendriya Vidyalaya Sangathan,
18-Institutional Area, Shaheed Jeet Singh Marg,
New Delhi-110016.
3. The Assistant Commissioner,
Kendriya Vidyalaya Sangathan,
Regional Office, H.P.7, B.D.A. Locality,
At Laxmisagar, Bhubaneswar,
Dist-Khurda.
4. The Principal,
Kendriya Vidyalaya,
At/Po. Berhampur, Dist-Ganjam.

... Respondents

(Advocate: Mr. H.K.Tripathy)

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ORDER

MR.A.K.PATNAIK, MEMBER(J):

Heard Mr. J.K.Panda, Ld. Counsel for the applicant, and Mr. H.K.Tripathy, Ld. Counsel appearing for the Respondents-KVS, on whom a copy of this O.A. has already been served.

2. The applicant has filed this O.A. for sanction of family pension in her favour by claiming that her husband was a Group-D employee in the Respondent's organization and while working so he died.

3. From the pleadings we find that the applicant has already made a representation on 13.06.2007 addressed to Respondent Nos.1, 2, 3 and 4 ventilating her grievance. Subsequently, the Assistant Commissioner in charge has sent a letter dated 13.07.2007 to Respondent No.4 i.e. Principal, Kendriya Vidyalaya, Berhupur, Ganjam to immediately verify the record of the Vidyalaya and intimate whether all the applications for family pension and other death benefits including the S.B. & P.F. were sent to the KVS(Hqrs.) or still pending with the Vidyalaya. It has also been directed that if no action has been taken so far then the same may be forwarded to the office of the Assistant Commissioner in charge, Regional Office, KVS for further examination and for onward transmission to the KVS (Hqrs.) for early settlement of the claims. Top priority has been accorded to the said work.

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4. Mr. Tripathy is not aware whether any subsequent action to

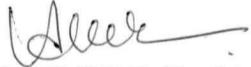
this letter has been taken.

5. In view of the above, we feel it proper to dispose of this O.A. at this admission stage by directing Respondent No. 4 Principal, Kendriya Vidyalaya, Berhupur, Ganjam, to immediately act upon the letter under Annexure-A/2 issued by the Assistant Commissioner in charge, Regional Office, KVS, if nothing has been done, and if some consideration has already been made then the result of the representation dated 13.06.2007 made by the applicant be communicated to her by way of reasoned and speaking order within a period of one month. Ordered accordingly.

6. With the aforesaid observation and direction, the O.A. stands disposed of.

7. Copy of this order along with paper book be sent to Respondent No.4 at the cost of the applicant for which Mr. Panda, Ld. Counsel for the applicant, undertakes to file postal requisites by 10.04.2013.


MEMBER (Admn.)


MEMBER (Judl.)

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